

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 310
IB-52(ND)/2024

IN THE MATTER OF:

SWAMIH Investment Fund I

.... Petitioner/Applicant

Vs.

Manish Aggarwal

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 20.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Ms. Deeksha L. Kakar, Ms. Natasha Tuli, Ms. Akansha Choudhary, Mr. Rashneet Singh, Advs.

For the Respondent : Mr. Sanjay Manchanda, Ms. Devika Samant, Advs.

ORDER

In compliance with the order dated 06.03.2024 the Applicant has filed a copy of the settlement agreement dated 05.03.2024 entered into between the parties.

In view of the settlement arrived at between the parties the cause of action in the matter doesn't survive.

The application is disposed of in terms of the settlement.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay